

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat,
Jammu/Srinagar.

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In-charge (OIC) Litigation.

GOVERNMENT ORDER NO: -18481-JK (LD) of 2024
DATED: - 19 - 11 - 2024

Sanction is hereby accorded to the appointment of Sh.Nipun Tickoo, Under Secretary to the Government, General Administration Department as Officer In-charge Litigation (OIC) in O.A. No. 508/2022 - titled 'Raj Kumar Katoch & Anr Vs UT of J&K & Anr' before Hon'ble High Court of Jammu and Kashmir and Ladakh/Central Administrative Tribunal/any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

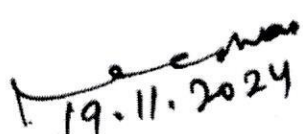
Sd/-
(Achal Sethi)
Secretary to Government

No:-LAW-Lit-2/448/2024.

Dated: - 19 .11.2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Commissioner / Secretary to Government, General Administration Department.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation, Srinagar / Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. In-charge Website.
13. Government Order file.
14. Concerned file.


19.11.2024
Assistant Legal Remembrancer